

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 113
(IB)-477(PB)/2017

IN THE MATTER OF:

Au Small Finance Bank Ltd. Applicant/petitioner

Vs.

Prabhu Shanti Real Estate Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.12.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the respondent

Mr. Abhishek Anand, Mr. Rahul Shukla, Adv. for RP
Mr. Shantanu Sharma, Adv. for Ex.-management
Mr. Abhinav Agarwal, Adv. For resolution applicant.
Mr. Balvinder Ralhan, Adv. for CA-35/2019

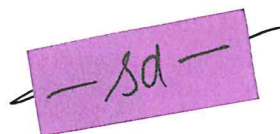
ORDER

CA-2798(PB)/2019:-

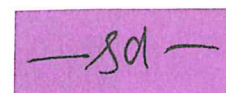
The present application has been filed for exclusion of 77 days, even there is no prayer to that effect. The minutes of CoC has not placed on record. In the absence of minutes of CoC, the matter cannot be appreciated in its entity.

In view of the above, the application is dismissed with liberty to file fresh one with proper prayers by enclosing all relevant documents.

All other applications be listed on 02.01.2020.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)